

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:179  
ANSWERED ON:22.11.2011  
CRIME IN NCT OF DELHI  
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**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether cases of theft and chain snatching have been reported in the National Capital Territory (NCT) of Delhi;
- (b) if so, the total number of such cases reported, solved, unsolved and steps taken to solve all the cases during each of the last three years and the current year;
- (c) whether the Government has received any complaints with regard to involvement of Delhi Police Personnel in such cases;
- (d) if so, the details thereof and the action taken against the accused personnel during the said period; and
- (e) the steps taken by the Government to check such cases and make Delhi city safe and secure?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b) The details of cases of theft and chain snatching reported in the National Capital Territory (NCT) of Delhi during last three years and the current year i.e. 2008, 2009, 2010 and 2011 (upto 31.10.2011) are given below:

Cases of theft

Year	Cases reported	Cases solved	Cases unsolved
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2008	18867	5700	13167
2009	21731	5812	15919
2010	23088	4971	18117
2011 (upto 31.10.2011)	19300	5003	14297

Cases of chain snatching

Year	Cases reported	Cases solved	Cases unsolved
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2008	771	428	343
2009	740	470	270
2010	812	423	389
2011 (upto 31.10.2011)	758	485	273

Senior officers of Delhi Police supervise the investigation of cases closely. Special teams are formed and efforts are made by specialized units like Crime Branch to work out unsolved cases.

(c) & (d) A case was registered vide FIR No.184 dated 21.10.2011 u/s 379/511/34 IPC PS Parliament Street in which one Constable of Delhi Police alongwith another person was apprehended for stealing motorcycle. The constable has been placed under suspension.

(e) Delhi Police have taken following measures to prevent the incidents of crimes like theft and snatching-

1. Revamping of Beat Patrolling System.

2. Enhanced police presence and patrolling.
3. Identification of vulnerable areas based on crime pattern in each police station.
4. Targeted checking of youth on motor bikes.
5. Quicker reaction time through increased police presence in the area.
6. Gathering of macro-intelligence by District police as well as specialized units against criminal gangs operating.
7. Closer surveillance on known criminals.
8. Follow up of activities of criminals coming out of jail after conviction or release on bail.
9. Public participation to control crime through schemes like 'Eyes and Ears' Scheme.